

**(2018) 02 CHH CK 0169**

**Chhattisgarh High Court**

**Case No:** Writ Petition (S) No. 1273 Of 2018

Sandeep Kumar Pandey

APPELLANT

Vs

State Of Chhattisgarh And Ors

RESPONDENT

**Date of Decision:** Feb. 8, 2018

**Hon'ble Judges:** P. Sam Koshy, J

**Bench:** Single Bench

**Advocate:** Surfaraj Khan, Chandresh Shrivastava, Sudeep Agrawal

**Final Decision:** Disposed Of

**Judgement**

P. Sam Koshy, J

1. The grievance of the petitioner is that, the petitioner in the instant case has been regularized for a period of two years vide order dated 15/10/2015

and though two years have already lapse, no order has further been passed by the respondents.

2. The counsel for the petitioner prays that an appropriate directions be given to the respondent No.2 in this regard.

3. Considered the representation made by the counsel for the petitioner seeking for confirmation of regularization.

4. At this juncture, without entering into the merits of the case, this Court is of the opinion that ends of justice would meet if the petition is disposed off

with a direction to the respondent No.2 to consider the case of the petitioner and to pass a suitable order in accordance with the rules governing

service condition of the petitioner.

5. It is expected that the authorities would take a decision preferably within a period of 90 days.

6. The Writ Petition stands disposed off.